

(d) whether Government will clarify the position and remove doubts in this regard; and

(e) whether the last date would be extended in the case of depositors if the answer to part (b) above be in the affirmative?

**The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha):** (a) Yes

(b) to (e). It is understood that the question of clarifying the intention of the notice is being considered by the special liquidator. As the special liquidator is functioning under the orders of the Court, the question of any action being taken by the Central Government does not arise.

#### National Engineering Organisation

\*1254. { Shri Ram Krishan Gupta:  
Shri Pangarkar:  
Sardar Iqbal Singh:

Will the Minister of Scientific Research and Cultural Affairs be pleased to refer to the reply given to Starred Question No. 305 on the 21st November, 1960 and state at what stage is the proposal to set up a National Engineering Organisation?

**The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir):** Further discussions with the existing Institutions revealed a divergence of opinion between them on the question of setting up a single national organisation. Therefore the question of recognising the Institutions individually in their respective fields through an Act of Parliament, is under consideration.

#### Housing Commissioner in Delhi

\*1255. { Shri Rameshwar Tanti:  
Shri A. K. Gopalan:

Will the Minister of Home Affairs be pleased to state:

(a) whether the post of a Housing Commissioner is being created to encourage housing activity in the capital;

(b) if so, the manner in which it will help to encourage housing activity;

(c) whether Government propose to increase the allocations under the low income and middle income group scheme; and

(d) if so, the extent thereof?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) and (b). A Housing Commissioner has been appointed in Delhi with effect from the 8th February, 1961. The Housing Commissioner will assist the Chief Commissioner in the implementation of the scheme regarding acquisition, development and allotment of about 8,000 acres of land in Delhi as detailed in the statement laid on the Table of the Lok Sabha on the 23rd March, 1961.

(c) and (d). Tentative allocations for Low Income and Middle Income Group Housing Scheme in the Third Plan are Rs. 125 lakhs and Rs. 150 lakhs respectively.

#### Indian Law Institute

\*1256. **Shri Vidya Charan Shukla:** Will the Minister of Law be pleased to state:

(a) whether Indian Law Institute has been assured a recurring grant of rupee, two lakhs per year;

(b) what is the nature of the work done by the Institute so far;

(c) whether the Institute has published anything so far which is available for reading;

(d) whether it is a fact that the Research Director is performing only administrative duties; and

(e) what are the duties and the pay of the Research Director?

**The Deputy Minister of Law (Shri Hajarnavis):** A statement containing the required information is laid on the Table of the House. [See Appendix IV, annexure No. 42.]